

Petition for Judge's order to apply for letters of administration for the use and benefit of a minor.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION,
MISCELLANEOUS PETITION NO. OF 19 .

Petition for Letters of Administration
to the property and credits of
Deceased.

..... Petitioner.

THE PETITION OF THE PETITIONER ABOVENAMED

TO

THE HON'BLE THE CHIEF JUSTICE AND JUDGES OF THIS HIGH COURT

SHEWETH :-

- (1) That the deceased abovenamed died at on or about the day of 19 .
- (2) That the said deceased left property within Greater Bombay and in the State of Maharashtra and elsewhere in India.
- (3) That the petitioner believes that the said deceased died intestate and that although due and diligent search has been made for a Will of the deceased, none has been found.
- (4) That the said deceased left him surviving as his only heir and next-of kin according to (a) law who is a minor.
(a) State what law.
- (5) That the petitioner is the of the said minor who lives with and under the care and protection of your petitioner.
- (6) That in order to protect the property left by the deceased and in the interest of the said minor your petitioner is desirous of applying to this Hon'ble Court for letters of administration and with that view to make a proper petition to this Hon'ble Court.
- (7) That your petitioner has no interest in the estate of the deceased directly or indirectly adverse to that of the said minor except
- (8) Your petitioner prays that he as the of the said deceased and the of the said minor may be appointed for the purpose of applying for letters of administration to the property and credits of the said deceased for the use and benefit of the said minor and limited to the period of his minority.

I, the petitioner abovenamed, do swear in the name of God that what is stated in paragraphs

solemnly affirm

..... of this petition is true to my own knowledge and that what is stated in the remaining paragraphs is stated on information and belief and I believe the same to be true.

Sworn

Solemnly affirmed at

This day of 19 .

Before me,
Assistant, Master/Associate,
High Court, Bombay.

Advocate for